RULES UNDER TERRITORIAL COUNCILS ACT AND NOTIFICATION UNDER HIGH COURT JUDGES (CONDITIONS OF SERVICE) ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table:—

(i) A copy each of the following Rules under sub-section (3) of Section 54 of the Territorial Councils Act, 1956:—

(a) The Territorial Councils (Consultation with the Union Public Service Commission) Rules, 1960, published in Notification No. G.S.R. 1252, dated the 22nd October, 1960. [Placed in Library, *See* No. LT-105/62].

(b) The Territorial Councils (Amendment) Rules, 1962, published in Notification No. G.S.R. 216, dated the 17th Ferruary, 1962. [Placed in Library, *See* No. LT-106/62].

(ii) A copy of the Mysore High Court (Vacation) Order, 1962, published in Notification No. S.O. 1088 dated the 14th April, 1962, under sub-section (2) of Section 23A of the High Court Judges (Conditions of Service) Act, 1954. [Placed in Library, *See* No. LT-107/62].

12.23 hrs.

RE: CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE.

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, मैं बोलना चाहता हूं कालिंग अटेंशन के सम्बन्ध में । मैं इस के लिये तीन बार खड़ा हुआ ।

अध्यक्ष महोदय : यह तो मुमकिन नहीं है कि हर एक आदमी को,जिस का नाम शामिल किया गया हो कालिंग अटेंशन नोटिस में, उस को मौका मिल सके । बाज दफा मिल सकता है बाज दफा नहीं मिल सकता । अब की वह सब्र करें, अगर इस दफा मौका नहीं मिल सका तो अगली दफा मिल जायेगा । हर एक आदमी को हर वक्त मौका नहीं मिल सकता ।

श्री बागड़ी : मैं एक मिनट में अपनी बात कहना चाहता हूं । जिन लोगों का कालिंग अटेंशन है उन को टाइम न दे कर, जिन का कालिंग अटेंशन नहीं है, उन को टाइम अगर दिया जाना चाहिये तो ठीक है, नहीं तो मुझे मौका मिलना चाहिये । जब भी मैंने अटेंशन काल किया हिन्दुस्तानी में, आप ने कहा वेट करो ।

अध्यक्ष महोदय : बहुत अच्छा अगर आज मुझ से गलती हुई तो आइन्दा ज्यादा ख्याल रखूंगा ।

12.24 hrs.

PAPERS LAID ON THE TABLE—*contd.*

RECOMMENDATIONS OF SHANKAR COMMITTEE ACCEPTED BY GOVERNMENT

The Minister of State in the Ministry of Defence (Shri Raghuramaiah): Sir, I beg to lay on the Table a statement showing the recommendations of the Shankar Committee, which have been accepted by Government. [Placed in Library, *See* No. LT-108/62].

NOTIFICATION UNDER INCOME-TAX ACT

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table a copy of Notification No. S.O. 738 dated the 17th March, 1962, under sub-section (5) of section 287 of the Income-tax Act, 1961. [Placed in Library, *See* No. LT-109/62].

Shri S. M. Banerjee (Kanpur): This is a very important notification and I request that it may be circulated to Members.

Mr. Speaker: The hon. Member desires that it might be circulated. Is there any objection?

Shrimati Tarkeshwari Sinha: It has been laid on the Table.